

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 13/RP/2026 along with IA No. 83/2026

Subject : Review Petition under Section 94(1)(f) of the Electricity Act, 2003, read with Order 47 Rule 1 of the Code of Civil Procedure, 1908 and Regulation 103 (1) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, for Review of Interim Order dated 29.4.2026 of the Commission in Petition No. 179/MP/2023.

Petitioner : Gujarat Urja Vikas Nigam Limited (GUVNL)

Respondent : Tata Power Company Limited (TPCL) & Ors.

Date of Hearing : **11.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri MG Ramachandran, Senior Advocate, GUVNL
Ms. Ranjitha Ramachandran, Advocate, GUVNL
Shri Aneesh Bajaj, Advocate, GUVNL
Shri Sanjay Sen, Senior Advocate, TPCL
Shri Shryeshth Ramesh Sharma, Advocate, TPCL
Shri Venkatesh, Advocate, TPCL
Ms. Shubhi Sharma, Advocate, TPCL
Shri Ashutosh Srivastava, Advocate, TPCL
Shri Aashwyn Singh, Advocate, TPCL
Ms. Shambhavi Jha, Advocate, TPCL
Ms. Vandana Ragwani, Advocate, TPCL

Record of Proceedings

The learned senior counsel for the Review Petitioner submitted that the present Review Petition has been filed, *inter alia*, seeking review of the Interim Order dated 29.4.2026, passed by this Commission in Petition No. 179/MP/2023 in the matter of Tata Power Company Limited Vs. Gujarat Urja Vikas Nigam Limited & Ors. The learned senior counsel further submitted that the said Interim Order has been passed on remand under the Order dated 31.10.2025, passed by the APTEL in Appeal No. 122 of 2025 & Batch Matters ('APTEL Order'). The learned senior counsel also submitted that during the pendency of this Review Petition, GUVNL has paid the provisional amount, as directed under the Interim Order dated 29.4.2026, under protest.

2. The learned senior counsel for the Respondent/TPCL opposed the maintainability of the Review Petition and sought liberty to file a reply.



3. The Commission, after noting that the arguments to be made in both this Review Petition as well as Petition No. 179/MP/2023 are likely to overlap, suggested taking up both matters on the same day, which was fairly agreed to by the learned senior counsel for both sides. The learned senior counsel for GUVNL, however, pointed out that in Petition No. 179/MP/2023, TPCL has failed to furnish the relevant documents in support of its claims of the price of imported coal as per the APTEL Order, and therefore, GUVNL *vide* letter dated 9.6.2026 has requested the Commission to pass necessary directions to TPCL to furnish the relevant documents as pointed out therein. The learned senior counsel also sought additional time to file a response to TPCL's affidavit dated 5.6.2026 therein. In response, the learned senior counsel for TPCL submitted that TPCL is required to comply with the directions of the Court/ Commission and not those of GUVNL, which is undertaking the fishing and roving enquiries.

4. After hearing the learned senior counsel for the parties, the Commission directed as under:

(a) Issue notice to the Respondents;

(b) The Respondents to file their respective replies within two weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

(c) GUVNL to file its response to TPCL's affidavit dated 5.6.2026 in Petition No. 179/MP/2023 within two weeks with a copy to TPCL, who may file its rejoinder, if any, within a week thereafter.

5. The Review Petition will be listed for hearing, along with Petition No. 179/MP/2023, on **9.7.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)